

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2480/2012

(From the judgement and order dated 12/10/2009 in CRLRP No.2602/2004, of
The HIGH COURT OF KERALA AT ERNAKULAM)

P.DEVARAJAN

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln(s) for c/delay in filing SLP, stay, impleadment, permission to
file additional documents and office report)

Date: 19/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. K.P. Rajagopala, Adv.
Mr. A.Venayagam Balan, Adv.
Mr. A.V. Shakshmi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Application for impleadment is allowed. Issue notice to
the impleaded respondent returnable in three weeks. Cause title
be amended.

List the matter after three weeks showing the name of Mr.
T.V. George, learned standing counsel for the State of Kerala.
Meanwhile, learned counsel for the State may take instructions.

(O.P. Sharma)
Court Master

(M.S. Negi)
Court Master